

Shri Khadilkar: Sir, I rise on a point of order regarding the admissibility of this question.

Mr. Speaker: That cannot be questioned now, when it has been put down on the Order Paper. If it had not been allowed, it would have been a different thing.

Shri Khadilkar: If, under the Rules of Procedure, it is wrongly allowed..

Mr. Speaker: I cannot decide at this moment that it should be taken out.

Shri S. M. Banerjee: Your judgement cannot be questioned like this.

Mr. Speaker: Is it only a precept or the practice also?

School of International Studies

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- *309. **Shri S. C. Samanta:**
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Dr. M. M. Das:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Indian School of International Studies is still denying students the option to do research work in Hindi and other languages of India by imposing various restrictions on them;

(b) whether the School is still insisting that, if the research material is not available in the language of option, students will not be allowed to do research work in that language;

(c) whether it is a fact that even when research guides and teachers in a particular language are not in the employment of the School, the research work is not permitted in the School in the language of the choice of a student; and

(d) whether the School is prepared to mould itself according to the needs of the time?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). No, Sir.

(c) and (d). The Academic Council of the School has already decided that English shall be the medium of instruction, examination and research at the School. The Board of Research Studies may, however, at its discretion, permit students of the School to write the thesis in any language other than English, provided it can find a competent supervisor and examiners for examining the thesis in the language of the thesis.

No case has arisen so far for the Board of Research Studies of the School to consider a request in terms of the above decision.

Shri S. C. Samanta: Is it true that one of the examinees of this institute answered his papers in Hindi and his case has not been considered as yet and no results have been given out? If that is not the reason, namely, that he wrote it in Hindi, what is the reason for delay in publishing his results?

Shri Bhakt Darshan: As I have already stated in reply to the main question, no such case has come to the notice of the authorities. If any case is brought to our notice, we can look into it.

Shri S. C. Samanta: Is it a fact that yesterday or day before yesterday a seminar of this institute was held in Sapru House and one student of this institute was turned out because he was speaking in Hindi in the seminar?

Shri Bhakt Darshan: I have no information about this, but if the hon. Member writes to me I will make enquiries.

श्री म० ला० द्विवेदी : वाबजूद इसके कि मंत्रालय की ओर से कई बार इस बात के आश्रय दिये जा चुके हैं कि भारतीय भाषाओं में विद्यार्थी शोध कार्य कर सकते हैं, जब कभी कोई विद्यार्थी किसी भारतीय भाषा में शोध कार्य करने है तो उन के साथ अनुचित अथवा दुर्व्यवहार किया जाता है और उन को पसन्द नहीं किया जाता। जब भी इस बात की सूचना मंत्रालय को दी जाती है तो मंत्रालय कह देता है कि हमें नहीं मालूम, हम को लिखिये तो मालूम होगा। जब प्रश्न एक महीने से ऊपर से हुए दिया जा चुका है तब क्या कारण है कि मंत्रालय का इस का पता नहीं है। विद्यार्थी को निकालने समय प्रोफ़ेसर ने यह कहा कि जाग्रो पार्लियामेंट से कहो, एम० पी० से कहो, सरकार से कहो, वह हमारा क्या बिगड़ेंगे। मैं जानना चाहता हूँ कि इस सम्बन्ध में मंत्रालय कब निर्णय करेगा कि कम से कम जो संविधान के अन्तर्गत भारतीय भाषाओं हैं उन में गाइड्स आदि तैयार हो सकें ताकि विद्यार्थी की परीक्षा में विघ्न न पड़े।

श्री भक्त दर्शन : यह प्रश्न भागों में बंटा हुआ है।

अध्यक्ष महोदय : आप पिछले पोर्शन का जवाब दीजिये।

श्री भक्त दर्शन : पिछले पोर्शन का जवाब यह है कि यदि किसी विद्यार्थी को निकालना गया है तो हम उस की जांच करेंगे।

अध्यक्ष महोदय : उन्होंने पूछा है कि कब तक सरकार निर्णय ले लेगी।

श्री भक्त दर्शन : मैं ने मूल प्रश्न के उत्तर में बतलाया है कि बोर्ड ने निश्चय कर लिया कि जब विद्यार्थी इस बात के लिये प्रार्थना करेंगे तो उन को पूरी सुविधा दी जायेगी। इस में कोई परिवर्तन नहीं आया है।

Shri P. C. Borooah: Corroborating the statement made by my hon. 2051 (Ai) LSD—2.

friends, Sarvashri Samanta and Dwivedi, may I know by what time it will be possible for the Government to introduce Hindi in the School of International Studies?

Shri Bhakt Darshan: I cannot do anything else but repeat my original answer that the facility has already been given.

श्री भक्त दर्शन : मेरे पाम इन्डियन स्कूल आफ इंटरनेशनल स्टडीज के एक अधिकारी का नोट है। जिस छात्र की चर्चा चल रही है अर्थात् वेद प्रकाश वेदो, उस के बारे में अधिकारी महोदय कहते हैं :

"English translation wanted. Unless you do furnish it, I cannot appraise your paper. You may refer the matter to Director, if you so desire".

फिर जो अट्टेंडेंस रजिस्टर उस संस्था का होता है अगर कोई अपना नाम उस में देव नागरी-लिपि में लिखे तो उसे काट दिया जाता है। अगर उसे फिर से वह ठीक करता है तो उस के बारे में अधिकारी लिखता है कि ?

"Tell him that the register is the official document of the school and that it is highly improper on his part to tamper with it."

मैं दोनों दस्तावेज आप की सेवा में पेश करता हूँ।

Shri Tyagi What is the name of that officer? (Interruption).

Mr. Speaker: Order, order.

श्री भक्त दर्शन : नीचे लिखे हुए उनके हस्ताक्षर लेजिबन नहीं हैं। आप इस को देख लीजिये। मेरा प्रश्न यह है कि जिस संस्था को केन्द्रीय सरकार ने अब तक 50 लाख रु० में अधिक केन्द्रीय खजाने से दिये हैं—संविधान में लिखा है कि हिन्दी अकेली राष्ट्र भाषा है, लेकिन मैं उसे छोड़ता हूँ। मेरी दृष्टि में हिन्दु-स्तान की सारी भारतीय भाषायें राष्ट्रभाषा हैं—जब 50 लाख रु० से अधिक इस स्कूल को

आप ने दिये हैं तो इस स्कूल के गो ग्रध्यापक लोग हैं या इस स्कूल के जो आदमी हैं उन में यह जरंत कहा से आई कि वह इस प्रकार की बात करें। और उन को जो अनुदान सरकार देती है उस को बन्द करने के लिये सरकार कब और कैसी कार्रवाई करने जा रही है।

श्री भक्त दर्शन : माननीय सदस्य ने जो प्रश्न किया है वह एक व्यक्ति से सम्बन्धित है, यदि उस के सम्बन्ध में वह लिखें तो हम उचित कार्रवाई करेंगे।

श्री मधु लिमये : यह सिद्धान्त का सवाल है।

अध्यक्ष महोदय : आप यह दोनों कागज दें।

श्री मधु लिमये : मैं देता हूँ लेकिन यह सिद्धान्त का सवाल है।

अध्यक्ष महोदय : आप बैठिये, मैं आप से ले लेता हूँ।

श्री मधु लिमये : व्यक्ति को आप छोड़ दीजिये, पर सिद्धान्त का जवाब आना चाहिये।

श्री भक्त दर्शन : श्रीमी मेरा उत्तर पूरा नहीं हुआ है। माननीय सदस्य ने जो सिद्धान्त का सवाल उठाया था उस के सम्बन्ध में मैं माननीय शिक्षा मंत्री द्वारा दिये गये 7 सितम्बर के वक्तव्य की ओर उन का ध्यान आकर्षित करता हूँ, जिस के अन्दर उन्होंने कहा था कि :

"I may repeat the assurance which I gave during the debate on the Half-an-Hour discussion on the 3rd September that if my attention is drawn to any case where the Institution has not functioned as it should have either in the selection of teachers or otherwise, I would personally look into it and see that the grants given by the Ministry are properly utilised."

इस से अधिक मैं और कुछ नहीं कह सकता हूँ।

Shri Kapur Singh: Are we to understand that the hon. Minister proposes to penalise the authorities simply because they have acted sensibly?

Shri Hem Barua: Since the School of International Studies is not an international institution—this is a national institution—and this national institution is showing scant regard to Indian languages, may I know what drastic steps Government propose to take to bring the authorities of the School to a reasonable frame of mind?

Shri Bhakt Darshan: I must correct that impression and point out that though it is located in India, it has got an international character...

Shri Hem Barua: No, no; not at all. It makes a lot of difference. It is a School of International Studies; it is not an international institution.

Mr. Speaker: Let him say what he has to say.

Shri Bhakt Darshan: Not only quite a large number of students and teachers hail from different parts of the country but a number of students and teachers come from foreign countries also. That has been the deciding factor.

Shri H. N. Mukerjee: The case of students referred to in Mr. Madhu Limaye's question has been hanging fire before this House, as far as I can remember, for many months. May I know, in view of what the Minister said now that the Government has offered every facility for the use of Indian languages for the purpose of getting a degree in this institution, why is it that this particular student appears to have been thrown out and treated very badly by people whose animus against Indian languages seems to be very particularly obvious in this institution and why does not the Government take some steps to correct the behaviour of these people who think of themselves a interna-

tional experts, or whatever it is, and who have no respect for our own Indian languages?

Shri Bhakt Darshan: I can only repeat my assurance that I will personally look into the matter.

Shri S. Kandappan: It is unfortunate that this question should have been entertained for the fourth time in this House within a short span of three months. I would like to know whether this Government is interested in keeping the standard of the academic institutions or simply because it is an institution which is Centrally managed or Centrally administered, that only Hindi should be propagated. I want to know whether the motive is to keep the academic standard or propagation of Hindi in Central universities. Even foreign students and many students from Tamilnad are studying there. It is my reliable information that the name mentioned by Mr. Madhu Limaye, Mr. Ved Prakash Vaidik, whose guardian happens to be one Parliament Member in this House, is the only student who was all along creating the mischief in this institution and nobody else. (Interruptions).

श्री मधु लिमये : वह अच्छा छात्र है । दूसरा भी मामला मैंने रखा है ।

Mr. Speaker: He will kindly resume his seat. He ought not to have used those words. That is not the correct use of words when we are discussing it.

Shri Ranga: It is only one student who is interested on it, and several times you have allowed questions on this.

Mr. Speaker: He said he is creating mischief, and that was what I objected to.

Shri S. Kandappan: I would give one example. This question should have been tabled 15 days before. All the members are quoting here what happened yesterday. I have a genuine doubt that yesterday's incident was a

pre-planned enactment of that boy. (Interruptions).

Shri Daji: I rise on a point of order. That boy is not present here to defend himself. How can he say all those things? (Interruptions).

Shri U. M. Trivedi: He has an venomous attitude towards Hindi; that is patent and apparent.

Mr. Speaker: Members should not get angry. We are discussing a serious subjects.... (Interruptions).

Shri Priya Gupta: This is Question Hour. We cannot have discussion now.

Mr. Speaker: So far as this supplementary question is concerned, discussion has followed; actually we are discussing it.

श्री प्रायगी : अच्छा है, जिसका नाम कह रहे हैं । करने दो । एक ही बात तो सही कही है ।

Shri S. Kandappan. Only one boy is holding the whole institution to ransom.... (Interruptions).

Mr. Speaker: He will sit down now. I have heard him. There is nothing more that I can do.

Shri S. Kandappan: The institution is deprived of its autonomy. I want an answer whether the motive is to keep the academic standard or only to propagate Hindi.

Shri Bhakt Darshan: May I make it clear that the intention is not to introduce Hindi only but all other Indian languages.

Shri Khadilkar: As you have rightly observed, we are discussing a very serious matter because the question of autonomy of a University, the question of academic life, is involved..... (Interruptions).

Shri Priya Gupta: I was expelled from the the House for clarifying my position before putting the question. But he is being allowed now.

Mr. Speaker: He might put his supplementary.

Shri Khadilkar: I am putting my supplementary; I will have to preface it because I am connected with universities.... (Interruptions). I am not yielding.

Mr. Speaker: Order, order. Mr. Priya Gupta should be patient.

श्री किशन पटनायक : इस संस्था को इन लोगों ने चौपट किया है ।

Shri Khadilkar: I wanted to question the admissibility for this reason. As you rightly observed, if some student approaches an M.P. and questions are raised again and again, three or four times, then the authority of the university is undermined and indiscipline is encouraged.

Mr. Speaker: He might put his question.

Shri Khadilkar: I am coming to my question. Is the House interested in that? This is number one.

Mr. Speaker: That is all. He has put his question.

Shri Khadilkar: Sir, it is a very serious matter. Please allow some time. I would like to know from you and from the hon. Minister this. There are other similar institutions. Pusa Institute is one where you give the grant in the same way.

Mr. Speaker: He cannot enter into arguments now.

Shri Khadilkar: I am putting the question.

श्री बापड़ी : इनकी देर हम लोग बोलें तो आप बरदाश्त नहीं करते हैं ।

श्री किशन पटनायक : हम को दो मिनट के अन्दर हाजम से निकाला था आपने ।

Shri Khadilkar: I am putting my question. There are similar institutions in our country; for instance, the Pusa Institute is of a similar nature and that has the character of a university..

Mr. Speaker: If he is going to raise these other questions then I would not allow him.

Shri Khadilkar: I am putting the question. Are Government applying the same standard regarding the medium of instructions to all the institutions which have got recognition as a university because they are giving maintenance grants? It is the same question which has been raised here.

Shri Bhakt Darshan: The attitude of the Government can be Summed up in this way, namely that these institutions should be given the fullest autonomy but they should fall in line with the general pattern of education in the country.

Payment of Bonus Act, 1965

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*310. **Shri Maurya:**
Shri Yashpal Singh:
Shri Ram Sewak Yadav:
Shri Bagri:

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Starred Question No. 848 on the 7th September, 1966 regarding Payment of Bonus Act, 1965 and state:

(a) whether Government have since examined the suggestions "to incorporate a fresh Section in the Payment of Bonus Act, 1965 to safeguard the existing quantum of bonus averaged over three to five years"; and

(b) if not, when a final decision is likely to be taken in the matter?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) and (b). A suggestion on these lines and some other suggestions to meet the situation created by the Supreme Court judgement are now before a Bipartite Committee constituted by the Standing Labour Committee, at its meeting held on the